

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 467/03

Tuesday this the 10th day of June 2003

C O R A M :

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

K.P. Kasmi,  
S/o. Uzman T.C.,  
Supervisor,  
Hosiery Factory, Kalponi Island,  
Union Territory of Lakshadweep.

Applicant

(By advocate Mr.V.B.Harinarayan)

Versus

1. Union of India, represented by its  
Secretary to Government,  
Ministry of Finance, New Delhi.
2. The Administrator  
Union Territory of Lakshadweep,  
Kavaratti.

Respondents

(By advocate Mr.C.Rajendran,SCGSC (R1)

Mr.P.R.Ramachandra Menon (R2)

The application having been heard on 10th June 2003,  
the Tribunal on the same day delivered the following:

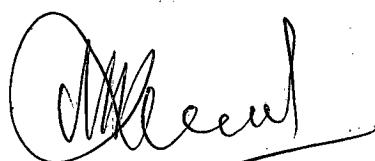
O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

After making submission for quite sometime, the learned  
counsel for the applicant seeks permission to withdraw the  
application with liberty to seek appropriate relief before the  
departmental authorities. Liberty is granted and the application  
is closed as withdrawn. No costs.

Dated 10th day of June 2003.

  
T.N.T.NAYAR  
ADMINISTRATIVE MEMBER

  
A.V.HARIDASAN  
VICE CHAIRMAN

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